

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 40 of 2017, IA 41/2017 and IA 29 of 2016 In
TP No. 86/397-398/NCLT/AHM/2016 (New)
CP No. 4/397-398/CLB/MB/2015 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017**

Name of the Company: Manak Shankar & Ors.
V/s.
Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARSHAVARDHAN TOPRE FOR SURANGE AND CO.	ADV.	PETITIONERS	<i>R. Kothari</i>
2.	VIVEK B. GUPTA	ADV	Resp. No. 2.	<i>Chash</i>

ORDER

Learned Advocate Mr. Jay Savla with Learned Advocate Mr. Raju Kothari present for Original Petitioners. None present for Respondents No.1 to 4.

Learned Advocate Mr. Y V Vaghela present for Respondent.

Heard arguments of Learned Counsel for Applicant in IA 244/2017 and arguments of Learned Counsel for original petitioner in TP 20/2016.

Application is admitted.

Original petitioner represented that there is no need to file reply in this application. Other contesting Respondents shall file their reply within two weeks after serving copy in advance to other sides.

In IA 87/2017 Respondent no. 2 in spite of service of notice not filed any reply.

by mistake the order in TP 20/2016 is wrongly taken print on this sheet. Order on next sheet. *12/10/17*
Scans Now

ORDER

Learned Advocate Mr. Harshvardhan Topre present for Original Petitioners. Learned Advocate Mr. Vivek Gupta present for Respondent no. 2. None present for other Respondents.

IA 29/2016 is filed by original petitioner seeking impleadment of wife and minor daughter as legal heirs of deceased Respondent no. 2.

None appeared for other Respondents.

IA 41/2017 is filed by the mother of the deceased Respondent no. 2 seeking her to implead as Legal heir of Respondent no. 2. None appeared for other Respondents.

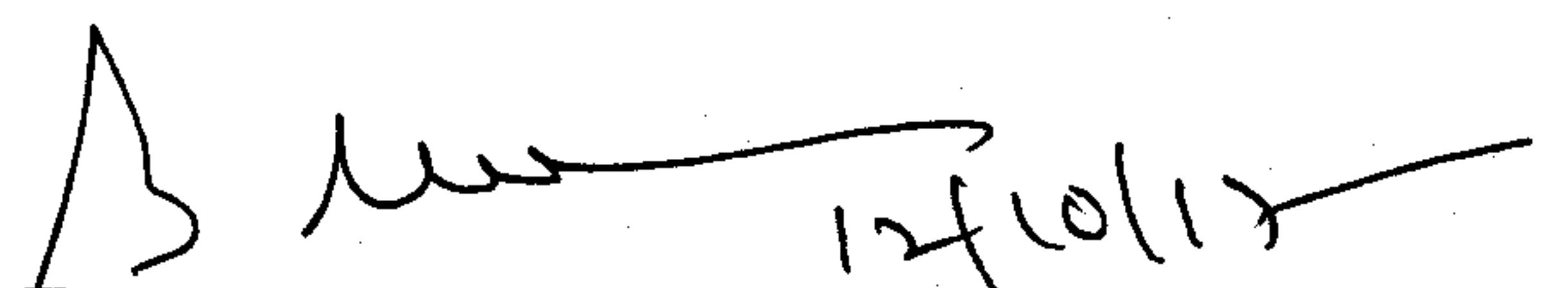
Heard learned Counsel for Applicants in IA 29/2016 and 41/2017.

IA 40/2017 is pending.

Applicant in IA 40/2017 is directed to serve copy of application IA 40/2017 to other Respondents including original petitioners.

Original petitioners shall carry out the amendments as per the orders in IA 29/2016 and 41/2017.

List the matter on 22.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 12th day of October, 2017.